

**Impact on SECL due to Mineral Laws Ordinance**

†2409. MS. SAROJ PANDEY: Will the Minister of COAL be pleased to state the details of changes that would happen in SECL (South Eastern Coalfields Limited) and all other areas after the passing of Mineral Laws (Amendment) Ordinance, 2020 by Government?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): The Mineral Laws (Amendment) Ordinance, 2020 was promulgated on January 10, 2020, The Ordinance amends the Mines and Minerals (Development and Regulation) Act, 1957 and the Coal Mines (Special Provisions) Act, 2015. The passing of said Ordinance has no adverse impact on South Eastern Coalfields Limited (SECL) or on any other subsidiaries of Coal India Limited (CIL).

**Collection of clean energy cess from coal mining**

2410. DR. SASMIT PATRA: Will the Minister of COAL be pleased to state:

- (a) the Total collection of clean energy cess from coal mining during the last five years, State-wise and year-wise; and
- (b) the Total amount of disbursement from the clean energy cess to the States during the last five years, State-wise and year-wise?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) and (b) As informed by Ministry of Finance (Department of Revenue, Department of Expenditure and Department of Economic Affairs), state-wise data of clean energy cess collection and the amount disbursed is not maintained. However, the data pertaining to collection and disbursement of clean energy cess, as provided by Ministry of Finance are as under:

**Collection of clean energy cess**

The levy of clean energy cess on coal under Customs & Central Excise has been abolished with effect from 1st July, 2017. All India (Net) collection figures of Clean Energy Cess under indirect taxes during the financial years 2014-15, 2015-16, 2016-17 and 2017-18 (April- June) are as under:-

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†Original notice of the question was received in Hindi.